

Shri Kanungo: No, Sir. There is no contract for freight with any American shipping company.

Shri Tangamani: May I know whether the Government is aware of the fact that there is provision in the agreement with the American Government that American ships will be given preference for carrying this iron ore to Japan?

Shri Kanungo: I do not understand because this is a contract between the State Trading Corporation and Japan. American shipping or America does not come in.

Shri Panigrahi: May I know how much of iron ore was shipped to Japan in 1955-56 and 1957-58, and how much of it went in American ships and the amount that was paid towards freight charges?

Shri Kanungo: I believe in the first year we had a contract for 1.3 million tons, and that was extended till July. I have not got the exact information, but if my memory serves me aright, no American shipping was used.

Shri Supakar: May I know if there has been a recent contract with the Government of U.S.A. regarding a development loan to India, and if it is one of the conditions of the development loan that American ships will be used in transporting Indian iron ore from India to Japan?

Shri Kanungo: This question is about the export contracts of the State Trading Corporation with Japan. There have been negotiations and proposals for development of railway facilities and port facilities at Vizagapatam and Orissa. The negotiations have not been completed yet.

Shri P. C. Bose: Is it not a fact that the freight rates for carrying cargo are governed by an international agreement of various shipping companies?

Shri Kanungo: There are various conference lines, and there are freight exchanges also. Earlier I have said

that freight rates from destination to destination vary from week to week according to demand and supply.

Industrial Strike

*1431. **Shri Bibhuti Mishra:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Government contemplate any constructive and effective measures further to check industrial strikes and retardation of production;

(b) if so, the nature of the scheme; and

(c) to what extent the same reconcile the relations between management and labour?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (c). The matter of industrial relations is under constant review by the Government, tripartite Indian Labour Conference, the Standing Labour Committee and by the Informal Consultative Committee of the Members of Parliament. Some of the measures recently adopted are: a Code of Discipline in industry, a grievance procedure to provide expeditious redressal of individual complaints, workers' participation in management, the setting up of a machinery for the evaluation and implementation of labour laws, and a programme of workers' education.

श्री बिभूति मिश्र : यह अनुभव सिद्ध बात है कि सरकार ने जितने जितने रास्ते भ्रष्टाचार किये, उनसे यह इंडस्ट्रियल पीस क्रायम नहीं हो सकी, मैं यह जानना चाहता हूँ कि हड़ताल होने के पहले ही क्यों सरकार कोई ऐसा रास्ता भ्रष्टाचार करना चाहती है जिससे इंडस्ट्रीज के उत्पादन कार्यों में कोई बाधा न हो ?

श्री अब्दुल बसी : अब यह तो संभव नहीं है कि इतने बड़े देश में कहीं भी कोई किली क्रिस्म की स्ट्राइक और हड़ताल न हो लेकिन कोशिश हो रही है कि कम हों और हों भी तो जल्दी फेसल हो जाय ।

जहाँ तक दूसरे सवाल का सम्बन्ध है कोशिश हम स्ट्राइक होने के पहले भी काफ़ी कर लेते हैं ।

श्री विभूति निम्ब : मैं जानना चाहता हूँ कि शूगरकेन चूकि पैरिशेबुल गुड्स है इसलिये चीनी मिलों में क्या सरकार अभी से कोई ऐसी सतकता दिखलायेगी ताकि हड़ताल होने के पहले ही उनका मामला तय हो जाय ?

श्री आशिष जली : जी हाँ, कोशिश तो यही है और जहाँ तक चीनी मिलों में काम करने वालों का सम्बन्ध है हमने एक बेज बोर्ड भी बना दिया है ।

Shri Nath Pal: May I know what are the functions and the powers of the observer teams which are sent whenever there is a stage of strike or strike is actually taking place, now that it has been announced in the press?

Shri Abid Ali: Attempt to settle the dispute.

Shri S. M. Banerjee: May I know whether many strikes take place only because the management refuse to negotiate on the ground that the union is not recognised, and if so, the steps taken by the Government to make recognition statutory?

Mr. Deputy-Speaker: It is a matter of opinion.

Shri S. M. Banerjee: This is a question concerning how to eliminate strikes.

Mr. Deputy-Speaker: Yes, but it would not be eliciting information.

Shri S. M. Banerjee: My submission is that some of the strikes recently took place only as a result of not negotiating.

Mr. Deputy-Speaker: But there might be difference of opinion as to whether they took place on this ground or that ground.

Shri Hem Barua: May I know whether Government propose to institute enquiries into the strikes that took place recently under the provisions of the code of discipline in industry? If so, what are those strikes, and what would be the scope of this enquiry?

Shri Abid Ali: Which particular strike has the hon. Member in mind?

Shri Hem Barua: I have in mind the Calcutta Tramway strike and the general strike in Bombay.

Shri Abid Ali: For both these we propose to have a study.

Shri Narayanankutty Menon: In pursuance of the decision of the 16th Indian Labour Conference, may I know what positive steps have been taken by the Government to formulate machinery for getting the grievances regarding recognition of unions redressed, especially in the public sector?

Shri Abid Ali: The decision arrived at Naini Tal has been communicated to the departments concerned, and we will pursue the matter further.

Shri Narayanankutty Menon: My question has not been answered.

Mr. Deputy-Speaker: Shri Nath Pal.

Shri Nath Pal: I am afraid the reply given to me by the hon. Minister was given perhaps on a misapprehension of the question.

Mr. Deputy-Speaker: He may put the question.

Shri Nath Pal: I asked for the terms of reference and he said: to settle the strike. The Government press note states: to observe if the conduct rules evolved at Naini Tal are observed or defied, not to settle the strike. In that connection I want to know the powers and functions of the teams.

Shri Abid Ali: I want to know which particular strike the hon. Member is referring to.

Shri Nath Pal: May I ask from the hon. Minister what will be the powers and the functions of the observer teams which the Labour Ministry is intending to send whenever there is a strike to observe if the conduct rules evolved at Naini Tal are being observed or not.

Shri Abid Ali: In anticipation of a strike? Wherever there is any possibility of a strike?

Mr. Deputy-Speaker: Is there a proposal to send observer teams wherever there is apprehension of a strike or a strike takes place?

Shri Abid Ali: Not for all the strikes. There may be once in a way some strike of a serious nature in respect of which we may send a team to persuade the workers and the management to settle the matter if it is possible to settle it. That is all. That will be the function of the team. Nothing more than that.

Shri Tangaman: The hon. Minister stated that the Standing Labour Committee is one of the machineries for settling disputes. May I know when the next meeting of the Standing Labour Committee is to be held and where, and whether it is true that it is going to be held in Madras as reported in the press?

Shri Abid Ali: It will not be held in Madras. We have not yet decided the date and place.

Shri Jadhav: May I know which industries showed a retardation in production in the year 1957-58?

Shri Abid Ali: Notice.

Shri S. M. Banerjee: May I know whether some of the employers did not follow the code of discipline as a result of which workers were forced to go on strike, and if so, whether any enquiry has been instituted in such cases?

Shri Abid Ali: We have received complaints both from employers' and

workers' organisations about the non-observance of the code in some cases. Enquiries have been made and both the parties have been found not to have observed the code—in some cases the workers and in some cases the employers. Of course, the number of cases in which employers have been found committing a breach is larger.

श्री रा० क० वर्मा : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि ११ और १२ जुलाई, सन् १९५७ को इंडियन लेबर कान-फरेन्स में स्ट्राइक और लोक घाउट के सम्बन्ध में तीनों पक्षों के बीच में एग्रीमेंट हुआ था लेकिन उस एग्रीमेंट के विरुद्ध मजदूरों को काम पर जाने से रोकने के लिये हिंसा का प्रयोग किया गया उस सम्बन्ध में गवर्नमेंट क्या कार्यवाही करने जा रही है ?

श्री आबिद अली : हिंसा का प्रयोग प्रयोग किया गया हो तो यह तो ला एंड गार्डर का सवाल है लेकिन बात तो यह सच है कि कभी कभी हिंसा का प्रयोग किया जाता है ।

Shri P. C. Ghose: May I know if the Government have ascertained during the last year whether the employers or the employees have been more responsible for strikes?

Mr. Deputy-Speaker: That he has said already. Next question.

श्री विद्युति मिश्र : उपाध्यक्ष महोदय, मैं एक प्रश्न पूछना चाहता हूँ ।

Mr. Deputy-Speaker: I am sorry I have gone on to the next question.

Heavy Electrical Goods Manufacturing Factory

*1433. **Shri S. M. Banerjee:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a Heavy Electrical Goods Manufacturing Factory has been established at Naini (Allahabad);

(b) if so, the amount spent on it; and